HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 29TH AUGUST, 2016 AT 2.00 P.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

(i) THE SPEAKER

to report the time table fixed by the Business Advisory Committee in regard to various business.

(ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

III. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE.

1.	A MINISTER	to lay on the Table the Court Fees (Haryana Amendment) Ordinance, 2016. (Haryana Ordinance No. 4 of 2016)
2.	A MINISTER	to lay on the Table the Political & Parliamentary Affairs Department Notification No. S.O.11/H.A.9/1979/S.8/2016 dated 5 th May, 2016 regarding Amendment the Haryana Legislative Assembly (Facilities to Members) Rules, 1979, as required under provision in the Clause 8(3) of Haryana Legislative Assembly (Facilities to Members) Act, 1979.
3.	A MINISTER	to lay on the Table the Administrative Reforms Department Notification No.5/4/2008-1AR dated 18 th March, 2016 regarding Amendment in the Haryana Right to Information Act, 2005 and corrigendum of Hindi version dated 26 th July, 2016, as required under Section 29(2) of Right to Information Act, 2005.
4.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No. 7/ST-1/H.A.6/2003/S.60/2016 dated 11 th March, 2016 regarding Amendment in the Haryana Value Added Tax Act, 2003, as required under section 60(4) of the Haryana Value Added Tax Act, 2003.
5.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No. 15/ST-1/H.A.6/2003/S.60/2016 dated 25 th May, 2016 regarding Amendment in the Haryana Value Added Tax Act, 2003, as required under section 60(4) of the Haryana Value Added Tax Act, 2003.
6.	A MINISTER	to lay on the Table the 39 th Annual Report and Balance Sheet of Haryana Tourism Corporation Limited for the year ending 31 st March, 2013, as required under section 619-A (3) (B) of the Companies Act, 1956.
7.	A MINISTER	to lay on the Table the Audit Report of Haryana State Legal Services Authority for the year 2011-12, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
8.	A MINISTER	to lay on the Table the Audit Report of Haryana State Legal Services Authority for the year 2012-13, as required under section 18 (6) of the Legal Services Authorities Act, 1987.

9.	A MINISTER	to lay on the Table the Audit Report of Haryana State Legal Services Authority for the year 2013-14, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
10.	A MINISTER	to lay on the Table the Audit Report of the Haryana State Cooperative Apex Bank Ltd. for the year 2012-13, as per provision of section 95 (11) of Haryana Cooperative Societies Act, 1984.
11.	A MINISTER	to lay on the Table the Audit Report of the Haryana State Cooperative Apex Bank Ltd. for the year 2013-14, as per provision of section 95 (11) of Haryana Cooperative Societies Act, 1984.
12.	A MINISTER	to lay on the Table the Audit Report of the Haryana State Cooperative Apex Bank Ltd. for the year 2014-15, as per provision of section 95 (11) of Haryana Cooperative Societies Act, 1984.
13.	A MINISTER	to lay on the Table the 41 st Annual Report of the Haryana Seeds Development Corporation Limited for the year 2014-15, as per provision of section 619/A (3) of Companies Act, 1956.
14.	A MINISTER	to lay on the Table the Final and Action Taken Report regarding incidents of violence in Pataudi and any other areas of Gurgaon District (1984 Anti–Sikh Riots) submitted by Mr. Justice T.P. Garg, Commission of Inquiry by dated 30.04.2016, as per the provision of Section 3(4) of the Commission of Inquiry Act, 1952.
15.	FINANCE MINISTER	To lay on the Table the Annual Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the year 2014-15 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

IV. RESOLUTION REGARDING RATIFICATION OF THE CONSTITUTION (ONE HUNDRED AND TWENTY-SECOND AMENDMENT) BILL, 2014.

A MINISTER to move

"That this House ratifies the amendment to the Constitution of India falling within the purview of clauses (b) and (c) of the proviso to clause (2) of Article 368, proposed to be made by the Constitution (One Hundred and Twenty-second Amendment) Bill, 2014, as passed by Both the Houses of Parliament".

CHANDIGARH: THE 26TH AUGUST, 2016. RAJENDER KUMAR NANDAL SECRETARY.